

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH – 1  
SPECIAL BENCH  
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON  
20-01-2023 AT 02:30 PM**

**CP (IB) No. 391/7/HDB/2022**  
U/s 7 of IBC, 2016

**IN THE MATTER OF:**

Edelweiss Asset Reconstruction  
Company Limited

**...Financial Creditor**

**Vs**

GVK Gautami Power Limited

**...Corporate Debtor**

**C O R A M:-**

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)  
SH. K.K SINGH, HON'BLE MEMBER (TECHNICAL)**

**ORDER**

Ld. Counsel Shri. Indraprateek Naidu for the Financial Creditor and Ld. Counsel Shri. Ch Pushyam Kiran for the Corporate Debtor present.

Oral request for filing Rejoinder is accepted and one week time is granted to file Rejoinder. Lest, opportunity stands forfeited. Copy to be served on the other side after filing.

List the matter on 17.02.2023.

**Sd/-**  
**MEMBER (T)**

**Sd/-**  
**MEMBER (J)**